

DIVISION BENCH  
COURT - I

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/3(KB)2023  
IA(I.B.C)/525(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MAY 2024**

IN THE MATTER OF	INDIAN BANK VS HRITHIK BANSAL
UNDER SECTION	SECTION 95(1)

**Appearance via video conference/physically**

For Financial Creditor

Mr. Santosh Kr. Ray, Adv.  
Ms. Rituparna Sanyal, Adv.  
Ms. Zeba Khan, Adv.  
Ms. Muskhan Saha, Adv.

For Personal Guarantor

Ms. Debaleena Ganguly, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Last chance is given to the Personal Guarantor to file reply affidavit to the report of RP within a period of two weeks, failing which an appropriate order will be passed on the next date of hearing.
3. Post this matter on **20.05.2024**.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)